

**THE ODISHA AGRICULTURAL PRODUCE
MARKETS (AMENDMENT) ACT, 2017**

TABLE OF CONTENTS

PREAMBLE :

SECTIONS :

1. Short title.
2. Amendment of section 2.
3. Amendment of section 4.
4. Amendment of section 11.

The Odisha Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 1674, CUTTACK, TUESDAY, OCTOBER 17, 2017 / ASWINA 25, 1939

LAW DEPARTMENT

NOTIFICATION

The 17th October, 2017

No.11123—I-Legis-50/2017/L.—The following Act of the Odisha Legislative Assembly having been assented to by the Governor on the 16th October, 2017 is hereby published for general information.

ODISHA ACT 11 OF 2017

THE ODISHA AGRICULTURAL PRODUCE MARKETS (AMENDMENT) ACT, 2017

AN ACT FURTHER TO AMEND THE ODISHA AGRICULTURAL
PRODUCE MARKETS ACT, 1956.

BE it enacted by the Legislature of the State of Odisha in the
Sixty-eighth Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Odisha Agricultural Produce Markets (Amendment) Bill, 2017.

Amendment
of section 2.

2. In the Odisha Agricultural Produce Markets Act, 1956 (hereinafter referred to as principal Act), in section 2, after clause (iv), the following clause shall be inserted, namely:—

Odisha
Act 3 of
1957.

'(v) "electronic marketing" means marketing of agricultural produce in which registration, auctioning, billing, booking, contracting, negotiating, information exchanging, record keeping and other connected activities are done electronically on computer network with or without using internet.;

Amendment
of section 4.

3. In the principal Act, in section 4,—

(a) in sub-section (6), in clause (b), for sub-clauses (i) and (ii) the following sub-clauses shall be substituted, namely:—

- “ (i) use any place in the market area or any other market area in the State for the marketing of agricultural produce specified in the said declaration, or
- (ii) operate in any market area of the State or in market therein as a trader, commission agent, broker, processor, weighman, measurer, surveyor or warehouseman or in any other capacity in relation to the marketing including electronic marketing of such agricultural produce;” and

(b) after sub-section (6), the following sub-section shall be inserted, namely:—

“(6-a) Every license granted under sub-section (6) to a person by any market committee prior to coming into force of the Odisha Agricultural Produce Markets (Amendment) Act, 2017 shall remain valid in all market area of the State for the period for which it was so granted and shall be renewed accordingly.”

Amendment
of section 11.

4. In the principal Act, in section 11, for the second proviso, the following proviso shall be substituted, namely:—

“Provided further that no such fee shall be levied and collected in any market area of the State in relation to any agricultural produce in respect of which fees under this section have already been levied and collected in any market area.”

By Order of the Governor
B.P. ROUTRAY

Principal Secretary to Government